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GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES  
NEW DELHI, the 28th July, 1979.

NOTIFICATION  
INCOME TAX

No. 2951 (F.No. 203/133/76-ITA.II): It is hereby notified for general information that the concern mentioned below has been approved by the Central Board of Direct Taxes for the purpose of clause (a) of sub-section (2) of Section 35D of the Income-tax Act, 1961, in the field of Technological, Engineering and Management consultancy.

INSTITUTION

DEVELOPMENT CONSULTANTS LIMITED, CALCUTTA.

The approval is effective from 9th September, 1976.

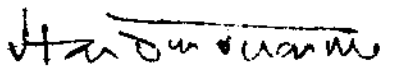
Sd/-(J.P. SHARMA)  
DIRECTOR, CENTRAL BOARD OF DIRECT TAXES

Copy forwarded to:-

1. All Commissioners of Income-tax. (2 copies).
2. Director of Inspection (Income-tax & Audit) / Investigation/Research, Statistics and Publication, New Delhi.
3. Directorate of D&M Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. Bureau of Public Enterprises, with reference to their U.O.No.BPE/DAF(R)/942/79 dated 9th March, 1979.
5. The Chief Accountant, Development Consultants Ltd., Consulting Engineers, 14-B, Park Street, Calcutta, with reference to his letter No.DCL/Secy/704 dated 2nd September, 76.
6. The Comptroller & Auditor General of India. (20 copies).
7. Bulletin Section of D.I.(RS&P), New Delhi (5 copies).

Sd/(J.P. SHARMA)  
DIRECTOR, CENTRAL BOARD OF DIRECT TAXES.

AUTHORISED FOR ISSUE

  
(H.D. SHARMA)  
ASSISTANT DIRECTOR (RS&P).

No. CC/ITA.II/2832/671/RSP/79.

\* SHARMA \*